## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:1689 ANSWERED ON:11.03.2008 LEGISLATION FOR MEDIA Khaire Shri Chandrakant Bhaurao

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to introduce a new legislation to regulate the entire media;
- (b) if so, the details thereof along with the reasons therefor media-wise;
- (c) whether the views of all sections of the media and other stakeholders have been taken;
- (d) if so, the details thereof; and
- (e) the time by when the new legislation is likely to be introduced?

## **Answer**

## THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

- (a) to (d): The draft of the proposed Broadcasting Services Regulation Bill for electronic media is under consultation with stakeholders. Concerns have been expressed by stakeholders on Cross media and ownership restrictions, autonomy of proposed Broadcasting Regulatory Authority under the Bill, public service broadcasting obligations and role of Prasar Bharati etc. The Comments of States/UTs have also been asked for on the proposed Bill. The final Bill will be drawn up after considering the views of stakeholders.
- (e): In view of reply to part (a) to (d), no time limit can be given in this regard.